

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

4.

IA-1772(MB)2024 IN
C.P. (IB)/1422(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 19.04.2024

NAME OF THE PARTIES: Indiabulls Housing Finance Limited
Vs.
Raghuleela Infraventures Private
Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA-1772(MB)2024

1. Ld. Counsel for the Applicant present but appearance is not given in the chat box/appearance sheet. None present for the Respondent.
2. The present Application is filed by the Applicant/Liquidator to take on record the 3rd Progress Report for the quarter ended 31.12.2023 of the Corporate Debtor under Section 35(1)(n) of the Insolvency and Bankruptcy Code, 2016 r/w Regulation 15 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The same is taken on record. IA-1772/2024 is **allowed** to that effect and **disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)